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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 30TH OCTOBER, 1973.

NOTIFICATION
INCOME TAX

No. 491 (F.No.403/13/73-ITCC): In pursuance of sub-clause (ii) of clause (a) of sub-section (1) of Section 133 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the Commissioners for Departmental Enquiries who have been appointed as the Inquiring Authority mentioned in clause (b) of Section 3 of the Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Act, 1972 for the purposes of sub-clause (ii) of clause (a) of sub-section (1) of Section 133 of the Income-tax Act, 1961.

S/-

(M.N. Nambiar)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 491 (F.No.403/13/73-ITCC):

Copy forwarded to:

1. All Commissioners of Income-tax.
2. All ADM. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. Shri P.S. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. All Sections/Officers of the Board's office.
8. Bulletin Section (3 copies).
9. Guard file.
10. The Director, Central Vigilance Commission, 3, Dr. Rajendra Prasad Road, New Delhi with reference to D.O. No.4/40/72-R dated 12th October, 1973.

(M.N. Nambiar)

Under Secretary to the Government of India.

S. Y. J. S.

No. 36/1233/197/197/73